

O.I.H

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

RAJYA SABHA

**UNSTARRED QUESTION No.74
TO BE ANSWERED ON NOVEMBER 29, 2021**

RESERVATION IN COMMERCIAL BUILDINGS FOR SCHEDULED CASTES

NO. 74. SHRI BRIJLAL:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether there is any provision of reservation in allotment of commercial buildings for Scheduled Caste category in commercial buildings constructed by Government institutions for trade or business purposes; and
- (b) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) & (b): Town planning and urban development are State subjects. So far as Delhi Development Authority (DDA) is concerned, it has informed that 25% of units/shops (measuring not more than 20 square meters of plinth area) in commercial buildings are reserved for Scheduled Caste/ Scheduled Tribes.
